

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

CP(C) 180/00110/2016
in
ORIGINAL APPLICATION NO. 1035/2012

Monday, this the 13th day of August, 2018

CORAM

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

Yoosuph, S/o.Koya, aged 63 years
Retired Multi Tasking Staff Thodupuzha HPO
Thodupuzha – 685 584, residing at Kothaikunnel
Olamattonam, Thodupuzha -685 584 ... **Petitioner**

[By Advocate Mr.M.R.Hariraj]

V.

1. Mr.A.N.Nanda (Father's name and age not known to this petitioner)
Secretary Department of Posts, Ministry of Communications & IT
Dak Bhavan, New Delhi – 110 001
2. A.N.Nanda (Father's name and age not known to this Petitioner) Ex-Chief Postmaster General, Kerala Circle, Thiruvananthapuram-695 033
3. E.T.Hari, (Father's name and age not known to this Petitioner)
Superintendent of Post Offices, Idukki Division, Thodupuzha- 685 584
4. Smt.Sharada Sampath (Father's name and age not known to the petitioner)
Chief Post Master General, Kerala Circle, Thiruvananthapuram – 695033
5. Smt.Lalithakumari (Father's name and age not known to this petitioner)
Superintendent of Post Offices, Irinjalakkuda Division, Holding the additional charge of Superintendent of Post Offices, Idukki Division
Thodupuzha – 685 584 **Respondents**

(By Advocate Mr. Anil Ravi,ACGSC)

This application having been finally heard on 13.08.2018, the Tribunal on the same day delivered the following in the open court.

ORDER (ORAL)

Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Shri.Anil Ravi, ACGSC, learned counsel for the respondents has filed an affidavit which states that the entire amount of Rs.1,36,845/- due to the

petitioner has been disbursed. Mr.M.R.Hariraj, learned counsel for the petitioner present. Hence CP(C) is closed. No costs. Notices stand discharged.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

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List of Annexures

Annexure A-1 No.1035/2012 of this Tribunal	-	A true copy of the final order dated 15.9.2015 in O.A
Annexure A-2 Annexure A1	-	A true copy of the letter dated 26.9.2015 forwarding
Annexure A-3 issued by the 3 rd respondent	-	A true copy of the letter No.WP/99 dated 15.10.2015
Annexure R-1 the Hon'ble Apex Court	-	Status of the case as download from the website of
Annexure R-2 in O.A No.1035/2012	-	A true copy of order dated 15.9.2015 of the Tribunal
Annexure R-3 in CP(C) No.110/2016 in O.A 1035/2012	-	A true copy of order dated 29.7.2016 of the Tribunal
Annexure R-4 Hon'ble High Court in OP(CAT) No.207/2016	-	A true copy of judgment dated 27.7.2016 of the
Annexure R-5 in M.A No.29/2017 in CP(C) No.110/2016 in O.A No.1035/2012	-	A true copy of order dated 31.1.2017of the Tribunal
Annexure R-6 No.248/2017 in CP(C) No.110/2016 in O.A No.1035/2017	-	A true copy of order dated 3.3.2017 in M.A
Annexure R-7 Hon'ble Supreme Court in SLP(C) No.11647/2017	-	A true copy of judgment dated 24.7.2017 of the
Annexure R-8 Supreme Court in Civil Appeals No.90/2015 and 91/2015	-	A true copy of judgment dated 12.8.2016 of Hon'ble
Annexure R-9 No.1007/17 & 1035/2012 in O.A No.1035/2012	-	A true copy of order dated 13.11.2017 in M.A

Annexure R-10 - A true copy of judgment dated 17.11.2017 in SLP(C)
Diary No.14747/2017 of the Hon'ble Supreme Court.

Annexure R-11 - A true copy of judgment dated 5.4.2018 in Review
Petition No.801/2018 in SLP(Civil) No.11647/2017

Annexure R-12 - A true copy of order dated 9.4.2018 of the Tribunal
in instant CP(C) No.110/2016

Annexure R-13 - True copy of Directorate letter No.02-15/2016-SPB-I
dated 3.5.2018

Annexure R-14 - True copy of letter No.CO/LC/36/OA/16 dated
8.5.2018

Annexure R-15 - True copy of letter No.CC/2-72/2012 dated
10.5.2018

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